

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:722
ANSWERED ON:14.08.2012
LEASE RIGHT TO ALLOTTEES
Singh Shri Sushil Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the measures taken by the Government to start the process of granting perpetual lease rights to the subsequent purchaser of residential plots distributed under the 20-Point Program in Delhi;
- (b) whether the Municipal Corporation of Delhi (MCD) is not sanctioning the maps for the construction of houses on the residential plots distributed under the 20-Point Program due to lack of ownership proof;
- (c) if so, whether there is any proposal to allow plot holders to construct houses without getting the map sanctioned; and
- (d) if not, the measures taken to immediately start the process of granting perpetual lease rights to the subsequent purchaser of the said residential plots?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

- (a) & (d):The Government of National Capital Territory of Delhi (GNCTD) has informed that all District Revenue Authorities have been directed to start the process of regularization and granting of perpetual lease rights to the allottees of residential plots distributed under 20 Point Programme subject to certain terms and conditions issued vide order dated 19.9.2011 (Annexure).
- (b): The Director (Local Bodies) of Municipal Corporations has informed that North, South and East Municipal Corporations process the Building Plan Applications as per Notified Building Regulations. Ownership proof is mandatory requirement for sanction of building plan.
- (c): No, Madam.